- Grants under Article 275(1) of the Constitution
- Scholarships schemes for ST Students
- Development of Particularly Vulnerable Tribal Groups (PVTGs)
- Grant-in-aid to voluntary organizations working for the welfare of Scheduled Tribes
- Institutional support for Development and Marketing of Tribal Products/ Produce and Mechanism for marketing of Minor Forest Produce (MFP) through Minimum Support Price (MSP) and development of Value Chain for MFP.
- (e) On receipt of any complaint regarding exploitation/encroachment of Tribal Land appropriate action is taken by National Commission for Scheduled Tribes as per the Rules of Procedure of the Commission and thereafter necessary recommendations are made to the concerned authorities for providing relief to the Tribals whose land has been exploited/encroached.

Land and its management fall under the exclusive legislative and administrative jurisdiction of the Sates as provided under the Constitution of India, Seventh Schedule List-II (State List) Entry No. 18. Different States have their own legislation on the subject. However, Ministry of Tribal Affairs administers the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights, 2006 (in short Forest Rights Act, 2006). This Act was notified for operation on 31.12.2007 to undo the historical injustice done to forest dwellers (both tribal and other forest dwelling communities) whose user rights over the forest land were not recognized by British regime as well as independent India. This Act provides a framework for recording the forest rights so vested and nature of evidences required for such recognition and vesting the rights over forest land. The State Governments are responsible for the implementation of the Act. In order to ensure effective implementation of the Forest Rights Act, 2006, the Ministry issued Rules on 01.01.2008 which was later amended on 06.09.2012. Further, a comprehensive guideline was issued to the State/UT Governments.

Incorporation of Kudumi in fifth schedule

- 1253. SHRI PRASHANTA NANDA: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) whether the State of West Bengal and Jharkhand have requested the Central Government to give recognition to Kudumi as tribals and incorporate them in the Fifth Schedule to the Constitution of India; and

(b) if so, what action has been taken by the Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI SUDARSHAN BHAGAT): (a) and (b) The Government of India on 15.6.1999 (further amended on 25.6.2002) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government/UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended.

Governments of West Bengal and Jharkhand have not sent any proposal for inclusion of 'Kudumi' community in the lists of Scheduled Tribes of these States.

Upgradation of forest villages into revenue villages

1254. SHRI RAJMANI PATEL: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of programme being implemented by Government specially for forest villages and its dwellers in the country, year-wise and State-wise;
- (b) the allocations made, amount sanctioned, released and utilised by the State Governments as well as concerned departments for the purpose during the last three years and the current year;
- (c) whether Government proposes up-gradation of forest villages to revenue villages;
- (d) if so, the details thereof and the criteria fixed and the steps taken therefor; and
- (e) the total number of forest villages upgraded to revenue villages till date, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI SUDARSHAN BHAGAT): (a) and (b) Ministry of Tribal Affairs had implemented a programme for development of forest villages since 2005-06 as a one-time measure for integrated development of forest villages with a view to raise the Human Development Index (HDI) of the inhabitants of the forest villages and for providing basic facilities and services in 2,474 forest villages/habitations that were covered under the programmes spread over twelve States in the country. The